

ITEM NOS.41+45

COURT NO.1

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 9497/2025

[Arising out of impugned final judgment and order dated 10-03-2025 in WRITC No. 6049/2020 passed by the High Court of Judicature at Allahabad]

M/S JAI PRAKASH ASSOCIATES LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 84965/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 86669/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 84967/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 84963/2025 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

Diary No. 17513/2025

(IA No. 87451/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 07-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Maninder Singh, Sr. Adv.  
Ms. Misha, Adv.  
Mr. Anoop Rawat, Adv.  
Mr. Vaijayant Paliwal, Adv.  
Mr. Malak Manish Bhatt, AOR  
Mr. Sagar Dhawan, Adv.  
Ms. Neeha Nagpal, Adv.  
Mr. Nikhil Mathur, Adv.  
Mr. Aditya Marwah, Adv.  
Ms. Sanyukta Fauzdar, Adv.  
Ms. Samridhi, Adv.  
Ms. Somya Saxena, Adv.

Mr. Neeraj Kishan Kaul, Sr. Adv.  
Mr. S. Niranjana Reddy, Sr. Adv.

Mr. Madhav Kanoria, Adv.  
Ms. Srideepa Bhattacharyya, Adv.  
Ms. Neha Shivhare, Adv.  
Mr. Vikas Kumar Jha, Adv.  
Ms. Akhila Palem, Adv.  
M/s. Cyril Amarchand Mangaldas, AOR

For Respondent(s) :

Mr. N. Venkatraman, A.S.G.  
Mr. Ranjit Kumar, Sr. Adv.  
Mr. Amar Gupta, Adv.  
Mr. Divyam Agarwal, AOR  
Mr. Anirudh Vats, Adv.  
Ms. Shailja Rawal, Adv.

Mr. N. Venkatraman, A.S.G.  
Mr. Abhimanyu Bhandari, Sr. Adv.  
Mr. Amar Gupta, Adv.  
Mr. Divyam Agarwal, AOR  
Mr. Anirudh Vats, Adv.  
Mr. Shailja Rawal, Adv.

Mr. Neeraj Kishan Kaul, Sr. Adv.  
Mr. S. Niranjana Reddy, Sr. Adv.  
Mr. Madhav Kanoria, Adv.  
Ms. Srideepa Bhattacharyya, Adv.  
Ms. Neha Shivhare, Adv.  
Mr. Vikas Kumar Jha, Adv.  
Ms. Akhila Palem, Adv.  
M/s. Cyril Amarchand Mangaldas, AOR

UPON hearing the counsel, the Court made the following  
O R D E R

Permission to file the special leave petition(s) is granted.

The matter requires consideration on several aspects.

Issue notice on the application/prayer for grant of stay and  
in the special leave petitions, returnable in the week commencing  
13.05.2025.

Service is waived and notice is accepted by Mr. Divyam Agarwal  
and Mr. Madhav Kanoria, learned counsel, who are present on  
caveat/advance notice on behalf of the respondents, Yamuna

Expressway Industrial Development Authority<sup>1</sup> and National Asset Reconstruction Company Ltd., respectively. Hence, notice need not be served on the said respondents.

Notice on the unrepresented respondents shall be served by all modes, including *dasti*.

Counter affidavit/reply shall be filed within a period of three weeks from today or the date of service of the notice, as the case may be.

In particular, we would like the YEIDA to clarify as to how it would get over the mortgage/security interests, which have been created with financial institutions, with its approval.

Rejoinder affidavit, if any, may be filed within one week after service of the counter affidavit/reply.

(DEEPAK GUGLANI)  
AR-cum-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR

---

1 For short, "YEIDA".